

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 258/TT/2018

Coram:

**Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member**

Date of Order : 31.12.2018

In the matter of:

Approval of transmission tariff from anticipated COD to 31.3.2019 for 2 Nos 400 kV line bays at Srikakulam for termination of Srikakulam Pooling Station-Garividi 400 kV Quad D/C line under "Sub-station works associated with strengthening of Transmission System beyond Vemagiri" in Southern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Karnataka Power Transmission Corporation Limited,
(KPTCL), Kaveri Bhawan,
Bangalore – 560009
2. Transmission Corporation of Andhra Pradesh Limited,
(APTRANSCO), Vidyut Soudha,
Hyderabad- 500082
3. Kerala State Electricity Board (KSEB),
Vaidyuthi Bhavanam,
Pattom, Thiruvananthapuram-695 004



4. Tamil Nadu Electricity Board (TNEB)
NPKRR Maaligai, 800, Anna Salai,
Chennai - 600 002
5. Electricity Department
Government of Goa, Vidyuti Bhawan,
3rd Floor, Panaji, Goa-403001
6. Electricity Department,
Government of Pondicherry,
Pondicherry - 605001
7. Eastern Power Distribution Company of Andhra Pradesh Limited,
(APEPDCL) P&T Colony, Seethmmadhara,
Vishakhapatnam, Andhra Pradesh
8. Southern Power Distribution Company of Andhra Pradesh Limited,
(APSPDCL), Srinivasasa Kalyana Mandapam Backside
Tiruchanoor Road, Kesavayana Gunta,
Tirupati-517 501, Chittoor District, Andhra Pradesh
9. Central Power Distribution Company of Andhra Pradesh Limited,
(APCPDCL), Corporate Office, Mint Compound,
Hyderabad - 500 063, Andhra Pradesh
10. Northern Power Distribution Company of Andhra Pradesh Limited,
(APNPDCL), Opp. NIT Petrol Pump,
Chaitanyapuri, Kazipet, Warangal - 506 004, Andhra Pradesh
11. Bangalore Electricity Supply Company Ltd. (BESCOM),
Corporate Office, K. R. Circle
Bangalore - 560001, Karnataka
12. Gulbarga Electricity Supply Company Ltd (GESCOM)
Station Main Road, Gulbarga, Karnataka
13. Hubli Electricity Supply Company Ltd, (HESCOM)
Navanagar, PB Road, Hubli,
Karnataka
14. MESCOM Corporate Office,
Paradigm Plaza, AB Shetty Circle,



Mangalore – 575001, Karnataka

15. Chamundeswari Electricity Supply Corporation Ltd.,
(CESC), # 927, L J Avenue, Ground Floor,
New Kantharaj Urs Road, Saraswatipuram,
Mysore - 570 009, Karnataka
16. Transmission Corporation of Telangana Limited,
Vidhyut Sudha, Khairatabad,
Hyderabad-500082
17. POWERGRID Southern Interconnector Transmission System Limited
B-9, Qutab institutional Area,
Katwaria Sarai
New Delhi-110016

...Respondents

For petitioner : Shri Pankaj Sharma, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Zafrul Hasan, PGCIL

For respondents : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R. Kathiravan, TANGEDCO

ORDER

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff from anticipated COD to 31.3.2019 for 2 Nos. of 400 kV line bays at Srikakulam for termination of Srikakulam Pooling Station-Garividi 400 kV Quad D/C line under "Sub-station Works associated with strengthening of Transmission System beyond Vemagiri" in Southern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of



90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. The two bays at Srikakulam are executed by the petitioner on cost plus basis and the associated transmission line is also implemented by the petitioner but under the TBCB route. As per the Investment Approval dated 24.10.2016, the instant asset was scheduled to be put into commercial operation on 23.4.2019. The petitioner filed the petition on the basis of anticipated date of commercial operation of 1.7.2018. Later, vide affidavit dated 10.12.2018, has submitted the actual COD of the assets was 7.8.2018 and the revised tariff forms as per the actual COD. The assets were put into commercial operation alongwith the associated transmission line.

3. The details of the capital cost claimed by the petitioner are as follows:-

Apportioned Approved Cost as per FR	Actual cost as on COD	Projected Add-Cap		Estimated Completion Cost
		2018-19	2019-20	
2166.38	1743.39	265.87	113.95	2123.21

There is no cost over-run in case of the instant assets when compared to apportioned FR cost.

4. The matter was heard on 13.12.2018. The representative of the petitioner requested for grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.



5. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

6. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

7. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in paragraph 8 of this order. The issues raised by TANGEDCO in its reply and the clarifications given by the petitioner will be considered at the time of final hearing.



8. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as under:-

(₹ in lakh)	
Tariff claimed for 2018-19 as per actual COD	POC Tariff allowed for 2018-19 (Pro-rata as per Actual COD)
296.85	252.32

9. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The Commission directed the petitioner to submit the reasons for putting the instant asset into commercial operation prior to the scheduled COD and whether the beneficiaries were informed about the same on affidavit with an advance copy to the beneficiaries by 26.12.2018. The petitioner is also directed to submit RLDC charging certificate for 400 kV Srikakulam-Garividi Transmission Line.

11. The respondents are directed to file their reply by 11.1.2019 with an advance copy to the petitioner who shall file its rejoinder, if any by 21.1.2019. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.



12. The next date of hearing will be intimated in due course of time.

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(P. K. Pujari)
Chairperson

